

ITEM NO.1501

COURT NO.6

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 6199/2022
(Arising out of SLP (C)No. 15587/2022)
(Arising out of Diary No. 16519/2019)

INDIAN OIL CORPORATION LTD.

Appellant(s)

VERSUS

SUDERA REALTY PRIVATE LIMITED

Respondent(s)

[HEARD BY : HON'BLE K.M. JOSEPH AND HON'BLE PAMIDIGHANTAM SRI NARASIMHA, JJ.]

(IA No. 100160/2019 - CONDONATION OF DELAY IN FILING, IA No. 100162/2019 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 114577/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 6200/2022 (XVI)
(Arising out of SLP (C)No. 15588/2022)
(Arising out of Diary No. 16517/2019)
(IA No. 100336/2019 - CONDONATION OF DELAY IN FILING, IA No. 100337/2019 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 114580/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2022

These matters were called on for pronouncement of judgment today.

For Appellant(s) Mrs. Priya Puri, AOR
Mr. Ranjay Dubey, Adv.
Mr. S. K. Puri, Adv.

For Respondent(s) Dr. A. M. Singhvi, Sr. Adv.
Mr. Nakul Diwan, Sr. Adv.
Mr. Ejaz Maqbool, AOR
Mr. Avishkar Singhvi, Adv.
Ms. Nooreen S., Adv.
Mr. Saif Zia, Adv.

Hon'ble Mr. Justice K. M. Joseph pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Pamidighantam Sri Narasimha.

Delay condoned.

Leave granted.

The appeals shall stand dismissed in terms of the signed reportable judgment.

Pending applications stand disposed of.

(NIDHI AHUJA)

AR-cum-PS

(RENU KAPOOR)

ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file.]